

measures taken by Government recently and their implications ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) On 26th November, 1991, the United States Trade Representative announced the decision to extend the deadline of investigations against India under the Special 301 provisions of the U.S. Trade Legislation by three months upto 26th February, 1992 on account of the complexity of the issues involved. Government has noted the decision but does not consider it necessary to comment on an executive action taken under a law of the United States.

(b) and (c). The Uruguay Round Negotiations are in progress at Geneva. Various proposals on the issues under negotiation are still being considered and there is no finality about them. There is no immediate impact on Indo-US trade relations.

(d) The new Industrial Policy was announced on 24th July, 1991. Various measures to attract foreign direct investment are outlined in the policy. Government also decided to discontinue the system of phased manufacturing programmes for new projects. Subsequently this decision was applied to existing projects as well. At the same time, it was decided that the Reserve Bank of India would monitor the payment of dividends in respect of foreign investment to ensure that outflows on account of dividend payments are balanced by export earnings over a period of time.

#### **Top Twenty Income Tax Assesseees**

3819. SHRI RAJNATH SONKKAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) the names of top twenty income tax

assesseees during the last three years;

(b) the number of individual income tax assesseees declaring income above Rs. 5 lakh during that period;

(c) whether some of the individuals who paid huge amounts on income tax have been felicitated recently;

(d) if so, the details thereof ;

(e) how many of these individuals were subjected to enquiries and searches for alleged concealing of taxes in the recent past;

(f) the names of the major defaulters of income tax and the action taken or proposed to be taken against them; and

(g) the details of steps taken to unearth the undeclared income by the assesseees and to tone up the department and its rules to plug all loopholes relating to concealment and evasion of taxes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The information for the assessment year 1988-89 has not been completed. The names of top 20 income-tax assesseees, ranked in the order of their returned income (annualised) for the assessment year 1989-90 are as under:-

<i>Sl. No.</i>	<i>Name of Assessee</i>
1.	Life Insurance Corporation of India, Bombay.
2.	Oil & Natural Gas Commission Dehradun.
3.	Indian Oil Corporation Limited, Bombay.
4.	Mahangar Telephone Nigam Limited, Delhi.
5.	Oil India Limited, Calcutta.

<i>Sl. No.</i>	<i>Name of Assessee</i>
6.	Videsh Samachar Nigam , Bombay.
7.	Bharat Heavy Electricals Limited, New Delhi.
8.	International Airport Authority of India Limited, New Delhi.
9.	Bank of India, Bombay.
10.	M/s Minerals & Metals Trading Company Ltd., N. Delhi.
11.	Brooke Bonds (Private) Limited, Calcutta.
12.	Hindustan Petroleum Corporation Limited, Bombay.
13.	Colgate Palmolive Limited, Bombay
14.	Hindustan Lever Limited, Bombay.
15.	Genral Insurance Corporation, Bombay.
16.	State Bank of Patiala , Patiala.
17.	M/s I.T.C. Limited, Calcutta.
18.	M/s Grindlays Bank , Calcutta .
19 .	Bharat Petroleum Limited , Bombay.
20	Indian Airlines , New Delhi.

The information for assessment year 1990-91 is under compilation.

(b) The number of individual income - tax assessees declaring income above Rs. 5 lakh for the year ending 31.3. 1989 and for the year ending 31.3. 1990 is as under:

<i>Year Ending</i>	<i>No. of Assesseees</i>
1. 31. 3. 1989	4009

<i>Year Ending</i>	<i>No. of Assesseees</i>
2. 31.3. 1990	5421

The figure for the year ending 31. 3. 1991 is under compilation.

(c) No, Sir. The Government has not felicitated any such individual recently .

(d) and (e). In view of (c) above ,do not arise.

(f) A list of the assesseees against whom income - tax (including Corporation -tax ) demand of more than Rs.10 crore in each case was outstanding as on 30. 6. 1991 is enclosed in the statement.

Apart from the action permissible under the income- tax law for the recovery of tax dues, suitable administrative steps are continously taken to recover the tax arrears. Legal actions include levy of penalty for non-payment ,issue of garnishe orders to attach bank accounts ,debts etc. drawing up of tax recovery statements by Tax Recovery officers enabling them to affect recovery by attachment /sale of assets , appointment of receiver for managing defaulter's property, arrest of defaulters. etc; in appropriate cases.

Administratively , Action Plan targets have been fixed for reduction of outstanding demands and the progress of recovery is monitored at various levels .The Assessing Officers are also required to send dossiers reports in these cases indicating the progress in the recovery of taxes and these reports are reviewed at the level of commissioner of Income - tax and above . Since a large part of the demand is disputed in appeals etc steps have also been taken for expeditious disposal of appeals.

(g) The Income -tax Department takes various steps to detect tax evasion and unearth concealment of income. Some of

the administrative steps that are taken for this purpose are as under:-

- i) Survey operations;
- ii) Verification of information relating to financial transactions;
- iii) Search and seizure operations; and
- iv) In depth investigation in cases selected for scrutiny.

Legislative steps to check generation of concealed income are taken from time to time, depending upon the need for the same. In the Finance (No.2) Act, 1991, the following measure were taken against tax evasion:

(a) the provisions relating to taxability of winnings from horse races were tightened;

(b) the scope of tax deduction at source was extended to:-

- i) interest income from time deposits in the banks;
- ii) repayments under National Saving Scheme ;
- iii) payments to lottery agents ; and
- iv) payments in the nature of commission, brokerage, etc.

### STATEMENT

*List of Assessee Against Whom Income Tax (Including Corporation Tax) Demand Of More Than Rs.10 Crores in Each Cases Was Outstanding As On 30-6-1991*

*Sl. No. Name of the assessee*

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|----|----------------------|
| 1. | State Bank of India. |
| 2. | G.T.C. Inds.Ltd.     |

<i>Sl. No.</i>	<i>Name of the assessee</i>
3.	O.N.G.C.
4.	N.T.P.C.Ltd.
5.	Indian Oil Corporation Ltd.
6.	Dunlop India Ltd.
7.	National Organic Chemical Inds Ltd.
8.	B.H.E.L.
9.	Modi Rubber Ltd.
10.	J.K. Synthetics Ltd.
11.	Continental Construction Ltd.
12.	United Bank of India.
13.	Escorts Ltd
14.	Modi Pon Ltd.
15.	U.P. Sarak Parivahan Nigam Ltd.
16.	M/s. American Express Bank.
17.	Shri Vinod Kumar Didwania
18.	Shri Sukar Narian Bakhia.
19.	I.C.I.C.I. Ltd.
20.	D.S.Construction (p) Ltd.
21.	Tata Power Co. Ltd.
22.	Tata Iron & Steel Co.
23.	Union Bank of India.
24.	M/s.I.C.I.(India) Ltd.
25.	Aditya Finance & Investment India (p) Ltd.

<i>Sl. No.</i>	<i>Name of the assessee</i>	<i>Sl. No.</i>	<i>Name of the assessee</i>
26.	Telco.	48.	U. P. State Bridge Corpn.
27.	M/s Sanchaita Investment.	49.	Tata Sons Ltd.
28.	M/s Palaji Distilleries Ltd.	50.	Shetkari S. S .K. Ltd.
29.	Micosperly S.P.A.	51.	Shri Haridas Mundra
30.	Kerala State Civil Supplies Ltd.	52.	Tata Hydro Electric Power Supply Co.
31.	Indián Express News Papers(P) Ltd.	53.	E.C.E. Inds.Ltd
32.	Steel Authority of India Ltd. (SAIL)	54.	Peico Eletronics & Electricals Ltd
33.	Orissa Mining Corpn. Ltd.	55.	Dr. J. Dharam Teja
34.	Andhra Valley Tower.	56.	M/s Systems Communications.
35.	Nihon Electronics Ltd.	57.	Jyotsna Holding (P) Ltd.
36.	Orissa Cement Ltd.	58.	Maharshtra Electronics corpn.
37.	A. P. State Civil Suplies Corpn.	<b>Deepening of Shipping Channel of Cochin Port</b>	
38.	Escorts Tractors Ltd.	3820.SHRI RAMESH CHENNITHALA:	
39.	Shri N I. Patel & Others.	Will the Minister of SURFACE TRANSPORT be pleased to state:	
40.	Modi Inds. Ltd.	(a) whether there is any proposal for deepening the shipping channel of Cochin port.,	
41.	Brook Bond India Ltd.	(b) if so, the details thereof ; and	
42.	Parkash Bros	(c) the time by which it is likely to be taken up ?	
43.	Roger Enterprises (P) Ltd.	THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER ): (a) to (c). No such proposal has been received by the Government.	
44.	Castle Rock Sea Foods (P) Ltd.		
45.	M/s.Linda A. G.		
46.	Dalmia Cement (P) Ltd.		
47.	M/s. Essar Gujrat Ltd.		